

- (1) Shrimati Akbar Jahan Abdullah
- (2) Shri Basudeb Acharia
- (3) Shri Sri Rama Murty Bhattam
- (4) Shri Somnath Chatterjee
- (5) Smt. Usha Choudhary
- (6) Shri Saifuddin Chowdhary
- (7) Shri Mool Chand Daga
- (8) Prof. Madhu Dandavate
- (9) Shri Indrajit Gupta
- (10) Shri Abdul Rashid Kabuli
- (11) Dr. (Mrs.) T. Kalpana Devi
- (12) Shri P. Kolandaivelu
- (13) Shri Hannan Mollah
- (14) Shri D.N. Reddy
- (15) Shri K. Ramachandra Reddy
- (16) Shri Asoke Kumar Sen
- (17) Shri V. Tulsiram
- (18) Shri K.P. Unnikrishnan
- (19) Shri Girdhari Lal Vyas
- (20) Shri C. Madhav Reddy

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the committee shall make a report to this House by the last day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha to join the said Joint Committee and communicate to this House the names of 10

members to be appointed by Rajya Sabha to the Joint Committee." (210)

MR. SPEAKER : Now, Shri Janardhana Poojary will make a statement.

AN HON. MEMBER : What is he doing ?

MR. SPEAKER : Some statement, he is making.

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram) : What about our amendments ?

MR. SPEAKER : They are all on clauses. They will come later on. They are on clauses.

13.39 hrs.

STATEMENT RE INCENTIVES
FOR EXPORT PROMOTION

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Mr. Speaker, Sir, in my reply to the debate on the Finance Bill, ... (Interruptions)

MR. SPEAKER : After the statement, we will have lunch break.

(Interruptions)

MR. SPEAKER : Why, you don't like ?

(Interruptions)

AN HON. MEMBER : It is not audible.

MR. SPEAKER : We will take it as read.

(Interruptions)

MR. SPEAKER : Order, order. Let us hear the statement... (Interruptions)

MR. SPEAKER : We shall take it as read. You can lay it on the Table of the House.

**Text of Statement re-incentives for
export promotion**

13.40 hrs.

In my reply to the debate on the Finance Bill on 28th April, 1986, I had promised to announce a package on the Direct Tax side for encouragement of exports. I am happy to announce the following amendments which will be brought on the statute through an Amendment Bill in due course :

*The Lok Sabha adjourned for Lunch
till forty minutes past Fourteen of
the clock*

(i) In the interest of development of exports, I have decided to amend Section 80 HHC to provide larger exemption from income-tax to various types of exporters. It is proposed to allow deductions to the extent of 4 per cent of the net foreign exchange realisation plus 50 per cent of the remaining net profit. The net foreign exchange realisation will be as defined in the Import Export Policy.

*The Lok Sabha re-assembled after
Lunch at Forty-two minutes past
Fourteen of the Clock*

[MR. DEPUTY SPEAKER *in the Chair*]

**MUSLIM WOMEN (PROTECTION
OF RIGHTS ON DIVORCE) BILL
—Contd.**

(ii) In order to encourage the activity of execution of projects outside India which is one of the sources of earning foreign exchange, Section 80HHC will be amended by a separate Amendment Bill so as to secure that the deduction will be admissible of an amount equal to 50 per cent of profits, as against the existing rate of deduction of 25 per cent of profits, from such activity.

[*English*]

SHRI H. A. DORA (Srikakulam) : I would like to make it clear at the very outset that Telugu Desam Party has got every respect for Muslim Law, its traditions, customs and also usage. It is the declared policy of Telugu Desam Party that it shall not interfere with the Muslim Personal Law. I would like to mention at this juncture that this party believes in Islam, which is universal and progressive in its character for all times to come.

(iii) Any profits and gains in respect of newly established industrial undertakings in Free Trade Zones is not taxable for five initial years beginning from the year in which such undertaking begins to manufacture or produce articles or things. In order to enable such assessee to avail of this tax benefit in a longer time frame, it is proposed to amend this provision to secure that within 8 years of the year in which the industrial undertaking begins to manufacture or produce articles or things, as assessee will be entitled to avail of this benefit for any five consecutive assessment years at his option.

I would like to submit that Telugu Desam Party has no other option but to oppose the Bill, as the Bill itself encroaches on the rights of the Muslim women and on the Muslim Personal Law. At the outset, I may be permitted to submit that it is not a Bill but a bull let loose to trample over the rights of the Muslim Women and children.

I may be permitted to submit clause by clause on this particular Bill. The Bill starts with a charming expression that 'It is a Bill to protect the rights of the Muslim Women, Very attractive expression'. The expression is 'protection of Muslim Women' (*Interruptions*).

PROF. MADHU DANDAVATE :
Printing mistake. That is 'prevention'.

SHRI H.A. DORA : Protection of rights of Muslim Women'. My learned friend just now has asserted that he cannot be deaf to the demands of the minority community in